

ITEM NO.47

COURT NO. R-2

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).13424/2006

(From the judgement and order dated 09/05/2006 in SA No. 138/1995  
of The HIGH COURT OF M.P AT JABALPUR)

KRISHNA CHAND

Petitioner(s)

VERSUS

ASHOK KUMAR & ORS

Respondent(s)

(With prayer for interim relief and office report )

Date: 31/10/2006 This Petition was called on for hearing today.

For Petitioner(s)

Ms. Manjeet Kripal, Adv.  
Mr. Prakash Shrivastava, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Fresh notice to unserved respondents by registered post

A.D. Additional dasti service as requested is allowed.

List the matter on 7.12.2006.

(S.G.SHAH)

Registrar

